

ITEM NO.21

Court 1 (Video Conferencing)

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).18381/2021

(Arising out of impugned final judgment and order dated 01-11-2021 in WA No.57173/2017 passed by the High Court of Judicature at Allahabad)

STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

BHUNESHWAR PRASAD TIWARI & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.145934/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.145937/2021-EXEMPTION FROM FILING O.T.)

Date : 13-11-2021 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Ms. Aishwarya Bhati, ASG
Ms. Ruchira Goel, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The Court is convened through Video Conferencing.

Having heard learned Additional Solicitor General appearing on behalf of the petitioner - State of Uttar Pradesh and carefully perusing the material placed on record, we see no reason to interfere with the impugned interim order passed by the High Court.

The special leave petition is, accordingly, dismissed.

As a sequel to the above, pending interlocutory applications also stand disposed of.

(SATISH KUMAR YADAV)
DEPUTY REGISTRAR

(R.S. NARAYANAN)
COURT MASTER (NSH)

